

SHRI K.K. SHAH: Except the recommendation that that water supply should be stopped within a reasonable time. That reasonable time we have not been able to keep. But all intermediate recommendations for seeing that polluted water is not supplied are carried out.

SHRI M.L. SONDHI: I warn the Minister that I am going to bring a privilege motion on this. There has been no follow-up. Life of the people of Delhi has been imperilled.

MR. SPEAKER: All the time doing like this?

SHRI M.L. SONDHI: Not all the time. It is a matter of life and death. Jaundice is a very fell disease.

SHRI K.K. SHAH: What I said was that all precautions that were suggested were taken. I do not say all the recommendations are carried out.

SHRI KANWAR LAL GUPTA: He has changed himself.

SHRI BALRAJ MADHOK: The threat of privilege worked.

SHRI RANDHIR SINGH: He must do something for us. Otherwise I will call him khujli Minister.

MR. SPEAKER: This is an august House. This is the Parliament of India. It is not a joke. He should not say like this.

SHRI RANDHIR SINGH: I am placing some difficulties.

SHRI P. VENKATASUBBAIAH (Nandyal): I had sent you a letter wherein I had said that I wanted to raise the issue of 40 ruling Congress MPs sending a letter to the Prime Minister to refer the question of the abolition of privy purses to the Supreme Court for advisory opinion. It is being done with the blessing of the Prime Minister to thwart the efforts of the Home Minister to abolish the privy purses.....

MR. SPEAKER: I have received it just now. I am not going to allow him to raise it, unless I see it. He has sent it while I am sitting here.

SHRI RAM KISHAN GUPTA (Hissar): This is a very serious matter.

MR. SPEAKER: There are rules which must be observed. There should be a proper way of doing it.

PAPERS LAID ON THE TABLE

UGC (RETURNS AND INFORMATION) (AMENDMENT) RULES, 1970

MR. SPEAKER: Dr. V.K.R.V. Rao.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): On behalf of Dr. V.K.R.V. Rao, I beg to lay on the Table a copy of the University Grants Commission (Returns and Information) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. SO 760 in Gazette of India dated the 28th February, 1970, under sub-section (3) of sec. 25 of the University Grants Commission Act, 1956. [Placed in Library See No. LT-3150/70.]

REGISTRATION OF NEWSPAPERS (CENTRAL) AMENDMENT RULES, 1970

MR. SPEAKER: Shri Satya Narayan Sinha.

SHRI IQBAL SINGH: On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Registration of Newspapers (Central) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. GSR 203. Gazette of India dated the 7th February, 1970 under sub-section (3) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library See No. LT-3151/70.]

श्री अटल बिहारी वाजपेयी (बलरामपुर) :
 अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आप ने श्री सत्य नारायण सिंह को बुलाया। वह सदन में मौजूद नहीं हैं। मैं जानना चाहता हूँ कि क्या उन्होंने किसी को अधिकार दिया है कि वह कागज रखें? या कि पार्लियामेन्टी अफेयर्स मिनिस्टर जब जिस को चाहें खड़ा कर दें। आप

ने अभी देखा कि उन्होंने कहा कि तुम खड़े हो जाओ तुम खड़े हो जाओ।

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING
AND TRANSPORT (SHRI RAGHU
RAMAIAH): May I explain that it
is always normal for any Minister,
in the absence of other Ministers, to
lay papers on the Table?

SHRI S.K. TAPURIAH (Pali): It
must be intimated in writing that so
and so will place it on the Table.

SHRI PILOO MODY (Godhra):
First explain his absence.

SHRI KANWARLAL GUPTA:
(Delhi Sadar): On a point of order.

श्री वाजपेयी ने जो कुछ कहा है वह बड़ी
सिम्पल सी बात है कि या तो मंत्री महोदय खुद
कागज को रखें या किसी को प्राथराइज करें।
अगर श्री इकबाल सिंह को प्राथराइज किया गया
है तो वह बतलायें। मेरा ख्याल है कि प्राथराइज
नहीं किया गया है। इस लिये वह नहीं रख
सकते।

SHRI PILOO MODY: Also Dr.
V.K.R.V. Rao's authorisation.

श्री शिव चन्द्र झा (मधुवनी): श्री वी० के०
आर० वी० राव एजुकेशन मंत्री हैं तब फिर
शिपिंग उप-मंत्री ने क्यों इस कागज को रक्खा ?
एजुकेशन की डिप्टी मिनिस्टर मौजूद ह, उन्होंने
क्यों नहीं रक्खा ? यह क्या तमाशा हो रहा है ?

MR. SPEAKER: Order order. The
Minister or Minister of State or the
Deputy Minister should be allowed
to lay it on the Table.

SHRI PILOO MODY: That is not
the rule.

MR. SPEAKER: If the Minister or
his Deputies are unable to do so, he
must inform me.

SHRI KANWAR LAL GUPTA:
Had you been informed? When you
had not been, they cannot lay it on
the Table like this.

MR. SPEAKER: Today I allow it.
I am not going to do it in future.

SHRI PILOO MODY: But we want
a proper explanation as to why they
are not here.

MR. SPEAKER: The Minister, or
in his absence, the Minister of State
or the Deputy Minister, should lay
the Papers on the Table. In case they
are not present, I will not allow any
other Minister to lay the Paper on
the Table of the House, unless I am
duly informed about it.

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF TOURISM AND
CIVIL AVIATION (DR. SARAJINI
MAHISHI): On behalf of Shri Vidya
Charan Shukla, I beg to lay on the
Table a copy each of the following
Notification (Hindi and English ver-
sions) under sub-section (2) of sec-
tion 3 of the All India Services Act,
1951—

- (1) The Indian Administrative
Service (Regulation of Sen-
iority) Amendment Rules,
1970, published in Notifica-
tion No. G.S.R. 424 in Gazette
of India dated the 10th March,
1970.
- (2) The Indian Police Service
(Regulation of Seniority)
Amendment Rules, 1970, pub-
lished in Notification No.
G.S.R. 424 in Gazette of India
dated the 10th March, 1970.
- (3) The Indian Forest Service
(Regulation of Seniority)
Amendment Rules, 1970, pub-
lished in Notification No.
G.S.R. 426 in Gazette of India
dated the 10th March, 1970.
- (4) The Second Amendment of
1970 to the Indian Police Ser-
vice (Pay) Rules, 1954, pub-
lished in Notification No.
G.S.R. 453 in Gazette of India
dated the 21st March, 1970.
- (5) The Indian Police Service
(Fixation of Cadre Strength)
First Amendment Regula-
tions, 1970, published in Notifi-
cation No. G.S.R. 454 in
Gazette of India dated the
21st March, 1970.